THE MADRAS ESTATES LAND (ODISHA AMENDMENT) ACT, 1944

(19th May 1944)

AN ACT TO AMEND THE MADRAS ESTATES LAND ACT, 1908.IN ITS APPLICATION TO THE PROVINCE OF ODISHA.

Preamble

WHEREAS the Madras Estates Land (Orissa Second Amendment) Act, 1940, an Act to amend the Madras Estates Land Act, 1908, in its application to the Province of Orissa, expired on the 23rd November 1943 ; *(Orissa Act IV of 1940 Madras Act I of 1908)*

AND WHEREAS it is expedient to re-enact the provisions of the said amending Act with retrospective effect ;

It is hereby enacted as follows :—

Short title and Commencement.

1. (1) This Act may be called the Madras Estates Land (Orissa Amendment) Act, 1944.

(2) It shall be deemed to have come into force on the 23rd November 1943.

Amendment of section 164, Madras Act I of 1908.

2. For sub-section (4) of section 164 of the Madras Estates Land Act, 1908, hereinafter called the said Act, the following sub-section shall be substituted, namely :— *(Madras Act I of 1908)*

" (4) Certified copies of the records prepared under the Madras Survey and Boundaries Act, 1923, and the rules made thereunder, relating to any village or the area therein which has been surveyed, shall be furnished to the karnam of the village and shall be available for inspection by the ryots of such village : *(Madras Act VIII of 1923)*

" Provided that in the case of any village or area where there is no karnam, certified copies as aforesaid shall be made available for inspection by the ryots in such manner as the Revenue Commissioner may, by general or special order, direct."

Amendment of section 166, Madras Act I of 1908.

3. To sub-section (2-B) of section 166 of the said Act the following proviso shall be added, namely :—

" Provided that in the case of any village or area where there is no karnam, a certified copy as aforesaid shall be made available for inspection by the ryots in such manner as the Revenue Commissioner may, by general or special order, direct."